

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 141**

**COMP.APPL/221(CH)2023**  
**And**  
**CP No. 90/Chd/Hry/2022**

**IN THE MATTER OF**

**Bottle Openers Digital Solutions Pvt. ...**  
**Ltd.**

**Petitioner**

**Versus**

**Rohan Tandon & Ors. ...**

**Respondents**

**Under Section: 166 & 447, CA 2013**

**Rule: 11 NCLT**

**Order delivered on 10.05.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 19.07.2024.

Sd/-  
**Court Officer**